

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-OCW-66-2020**

**In**

**PIL WRIT PETITION NO.10/2019**

The Goa Foundation

.... **Petitioner**

*Versus*

Edgar Reibeiro and Ors.

.... **Respondents.**

Ms. Norma alvares with Ms. Anamika Gode, Advocates for the  
Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar,  
Additional Government Advocate for Respondent No.2.

Mr. Nitin Sardesai, Senior Advocate with Mr. Vibhav Amonkar,  
Advocate for Respondent No.10.

**Coram : M. S. SONAK,  
SMT. M. S. JAWALKAR, JJ.**

**Date : 24<sup>th</sup> July, 2020**

P.C.:

Now that it is pointed out that the interim arrangements which are presently in force will continue at least upto the end of August 2020 in terms of the order dated 26.03.2020 in Writ Petition (Urgent) No.2 of 2020 made by the Bench of the Hon'ble 4 Judges of this Court and further extended by order dated 15.07.2020, we

grant both, the Greater Panaji Planning Development Authority and the North Goa Planning Development Authority 4 weeks time to file response to the interim application now taken out by the Petitioners. A copy of such responses to be furnished to the learned Counsel for the Petitioners by email in advance. If the Petitioners wish to file any rejoinder, they are granted liberty to do so. The effect of continuance of the interim arrangements implies that no steps will be taken to implement the ODP/R.P. of 2021. This position is not disputed by the learned Counsel for the parties.

2. The Greater Panaji Planning Development Authority has also taken out an interim application to which, response is already filed by the original Petitioners. In case any further pleadings are necessary, the parties may plead the same within 4 weeks from today.

3. The learned Advocate General states that the State does not wish to file any response to these interim applications.

4. Mr. Sardesai, learned Senior Counsel states that within a period of 4 weeks, the Greater Panaji Planning Development Authority will endeavor to file the response to the main Petition as well.

5. Accordingly, these matters are adjourned after 4 weeks by

granting the parties liberty to apply.

6. It is made clear that the interim application taken out by the Petitioner as well as the interim applications taken out by the Greater Panaji Planning Development Authority will be considered together.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr.